

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) to (f) The information is being collected and will be laid on the Table of the House.

[English]

Public Distribution System in Delhi

343. DR. RAVI MALLU : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Union Government are aware that the Public Distribution System in the National Capital Territory of Delhi has collapsed during the last few months and the common man are not getting PDS items;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken to enforce and implement PDS System in the Capital?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) No, Sir. The Government of National Capital Territory of Delhi have reported that Public Distribution System is functioning in Delhi. Occasional complaints against specific licensees/authorisation holders are attended to promptly. Supplies according to the entitlement of card holders are ensured.

(b) and (c) Does not arise.

[Translation]

Ban on the Term Loan to the Minorities

344. SHRI RIZWAN ZAHEER KHAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have banned or propose to ban the term loan to be sanctioned to the minorities;

(b) if so, the details thereof;

(c) if not, the reasons for not releasing the budget allocation by the Union Government to the Minorities Financial Assistance Corporation in Uttar Pradesh;

(d) whether loan sanctioned to the persons in March, 1998 has been paid till date;

(e) if not, the reasons therefor;

(f) the time likely to be taken by the Govern-

ment to release the loan to those persons sanctioned in March, 1998; and

(g) if not, the reasons therefore?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir.

(b) Does not arise.

(c) During the period 1994-95, an amount of approximately Rs. 44 Crores has been disbursed as loan to U.P. Minorities Finance and Development Corporation (UPMFDC) by National Minority Development and Finance Corporation (NMDFC) under the Term Loan Scheme in which NMDFC met with 85% of the project cost. The further disbursement of funds, however, had to be temporarily stalled in U.P. since Sept. 1997 on account of poor quality of utilisation of funds and non-repayment of dues in time.

(d) No, Sir.

(e) Amount released by NMDFC to U.P. MFDC has not been utilised fully as dues have not been repaid to the NMDFC.

(f) No such time is fixed by the Government.

(g) As stated at (c) above.

[English]

Scavengers in the States

345. SHRIMATI BHAVANA DEVRAJBHAI CHIKHALIA :

SHRI MOINUL HASSAN AHAMED :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the implementation of National Scheme of Liberation and Rehabilitation of Scavengers (NSLRS) is very tardy;

(b) if so, the reasons therefor, State-wise;

(c) the total number of scavengers identified in the States and the number of scavengers yet to be rehabilitated; and

(d) the steps taken by the Government to rehabilitate all the identified scavengers within a time limit?